

5. In view of the above, learned counsel for the petitioner seeks leave of this Tribunal to withdraw the CP with liberty to file the same before the appropriate Bench.

6. In the circumstances the CP (IB) No.26/Chd/Pb/2021 is dismissed as withdrawn with the liberty aforesaid.

7. The petitioner shall file the fresh CP as requested by the learned counsel for the petitioner within one month from the date of receipt of this order.

Sd/-
(Raghu Nayyar)
Member (Technical)

(Ajay Kumar Vatsavayi)
Member (Judicial)

July 12, 2021
pc